

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 16/08/05

Ld. Counsel for the applicant is present. Respondent is absent on call. The matter is adjd. to 21/09/05 for filing of Counter.

16.08.05
Dy. Registrar

for counter.

h
20/9

lego

Order dt. 21/09/05

Mr. N.R. Routray, Ld. Counsel for the applicant is present. Respondents are absent on call. The matter is adjd. to 29/10/05 for Counter.

21/9/05
REGISTRAR

for counter.

h
26/9

lego

Order dated 13-10-2006.

Non-payment of ~~the~~ ^{some of} the retiral dues to the Applicant, who is a ~~the~~ widow of a railway employee is the subject matter of consideration in this OA.

By filing counter, the Railways have ~~disclosed~~ disclosed that PF and DCRG amount with interest have been calculated,

and will be paid after the financial approval is received.

Learned counsel for the Applicant submits that in view of the admission made by the Respondents in the counter, he has nothing more to argue except to raise the objection in regard to ~~the~~ ^{less} calculation of interest which is ~~very less~~ ^{less} than the Applicant is entitled to.

Having heard the Ld. Counsel appearing for both sides, this OA is disposed of with directions to the

D.A. 606/04

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dt. 27/10/05

Mr. N.R. Poutray
Ld. Counsel for the
Applicant is present
on the prayer of
Mr. T. Rathi, Ld. A.S.C.
the matter is
adjd. to 7/12/05 for
counter.

27/10/05
REGISTRAR

for counter.

h
6/12
hgn

~~Order dt. 7.12.2005~~
Applicant

Order dt. 7.12.2005

Learned Counsel
for the applicant is
present. At the
request of Ld. A.S.C.,
adjourned to 30.1.2006
for filing of counter.

7/12/05
REGISTRAR

for counter.

h
25/01
hgn

Respondents that in case
the dues of the Applicant have
actually not been paid to her,
the same should be paid to the
Applicant within a period of
two months. Further it is
hereby directed that the
Respondents should re-calculate
the interest on the gratuity
amount, as per the Rules/Act,
from the date of death of
the husband of the Applicant
till actual payment is made
to her and a statement
showing the calculation may
be prepared and sent to
Applicant within the time
stipulated above. There shall
be no order as to costs.

mp
Members (Admin.)